



The Sikkim Siddesvara Dham (Amendment) Act, 2012

Act 26 of 2012

Keyword(s):

Siddesvara Dham, Dham, Religious, Regulation

Amendment appended: 11 of 2013

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**SIKKIM
GOVERNMENT**



GAZETTE

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**GOVERNMENT OF SIKKIM
LAW DEPARTMENT
GANGTOK**

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NOTIFICATION

The following Act passed by the Sikkim Legislative Assembly and having received the assent of the Governor on 3rd day of May, 2012 is hereby published for general information:-

**THE SIKKIM SIDDESVARA DHAM (AMENDMENT) ACT, 2012
(ACT NO. 26 OF 2012)
AN
ACT**

to amend the Sikkim Siddhesvara Dham (Amendment) Act, 2012.

Be it enacted by the Legislature of Sikkim in the Sixty-third Year of the Republic of India as follows.-

1. (1) This Act may be called the Sikkim Siddhesvara Dham (Amendment) Act, 2012.
(2) It shall extend to the whole of Sikkim.
(3) It shall be deemed to have come into force w.e.f 7th November, 2011.
2. (1) In Sikkim Siddhesvara Dham Act, 2011(hereinafter called the said "Act"), before sub-clause (a) of sub-section (1) of section 2, the following sub clause shall be inserted, namely,-

"(aa) "Administrative Department" means Tourism and Civil Aviation Department, Government of Sikkim;"

3. (1) In the said Act, in clause (b) of sub-section (1) of section 4, the word "Collector of the South District" shall be substituted by the word "Minister-in-Charge, Tourism and Civil Aviation Department, Government of Sikkim".
- (2) In clause (d) of sub-section (1) of section 4, for the existing entry, the following shall be substituted namely,-
- "Secretary, Tourism and Civil Aviation Department, Government of Sikkim".
- (3) In clause (e) of sub-section (1) of section 4 for the existing entry, the following shall be substituted namely,-
- "one person conversant with traditions and culture of sanathan dharma"
4. (1) In the said Act in Section 11, after the word Committee the following words shall be added "to lay down plan or policies or programme for implementation by sub-committee or committees as may be constituted from time to time and shall also supervise periodically the implementation of the policies etc. and may also endorse such other additional duties or functions to sub- committees as it may deem fit and proper".
- (2) In the said Act, sub-section (1) to (9) of section 11, shall be omitted.
5. (1) In the said Act, in sub-section (1) of section 12 after the word "sub-committee" and before the word "to aid", the following words shall be inserted, namely,-
- (2) "with District Collector, South District as the Chairman".
- After sub –section (1), following further proviso shall be inserted, namely,-

- (3) "Provided that where the District Collector, South District is a person who does not profess hindu religion, the State government may nominate any other appropriate official of the State government as the Chairman of the sub-committee.

In the said Act, after sub-section (2), the following new sub-sections shall be inserted, namely,-

"(3) to arrange for the proper performance of the seva, puja, and of the day to day rituals, daily or periodical nitis of the temple;

(4) to provide facilities for the proper performance of worship by the pilgrims;

(5) to ensure the safe custody of the funds, valuable securities and jewelleryes and for the preservation and management of the properties vested in the temple;

(6) to ensure maintenance of order and discipline and proper hygienic conditions in the temple of proper standard of cleanliness and purity in the offerings made therein;

(7) to ensure that funds of the specific and religious endowments are spent according to wishes, so far as may be known, of the donors;

(8) to make provision for the payment of suitable emoluments to its salaried staff;

(9) to prepare and implement, with the prior approval of the State Government, any remunerative scheme for establishment of retail shops for sale of commodities inside the temple or any other commercial undertaking in order to augment the resources and income of the temple;

6. (1)

(10) to take steps for resumption of any building

(2) or room situated within the premises of the temple from any person if he has ceased to render the service for the performance of which such building or room was allotted to him or if his service has become obsolete;

(11) to do all such things as may be incidental and conducive to the efficient management of the affairs of the temple and its endowments or to the convenience of the pilgrims.

(3)

In the said Act, in clause (b) of sub-section (5) of section 30, the word "Law" shall be substituted by the words "Tourism and Civil Aviation".

In the said Act, in clause (c) of sub-section (5), the word "Law" shall be substituted by the words "Tourism and Civil Aviation".

In the proviso to sub-section (7) of section 5, the word "Law" wherever it occurs shall be substituted by the words "Tourism and Civil Aviation".

**(R.K. Purkayastha) SSJS
L.R.-cum-Secretary,
Law Department.**

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GANGTOK**

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NOTIFICATION

**THE SIKKIM SIDDHESVARA DHAM (AMENDMENT) ACT, 2013
(ACT NO.11 OF 2013)**

**AN
ACT**

to amend the Sikkim Siddhesvara Dham Act 2011. Be it enacted by the Legislature of Sikkim in the Sixty-fourth Year of Republic of India as follows:-

Short title, extent and commencement **1. (1)** This Act may be called the Sikkim Siddhesvara Dham (Amendment) Act, 2013.

(2) It shall extend to the whole of Sikkim.

(3) It shall come into force at once.

Amendment of Section 4.

2. In the Sikkim Siddhesvara Dham Act, 2011, in sub-section (1) of section 4,-

i) For clause (a) and the entries relating thereto, the following clause and entries shall be substituted, namely:-

“(a) His Excellency, the Governor of Sikkim shall be the patron in Chief”;

ii) After clause (a), the following clause and the entries shall be inserted, namely:-

“(aa) the Chief Minister of the State shall be the Chairman:

Provided that where the Chief Minister is a person who does not profess Hindu religion, in such an event, the Chairman shall be a Hindu Minister in the Council of Minister as would be nominated by the State Government.”

R. K. Purkayastha
Advisor-cum-Pr. Secretary,
Law & Parliamentary Affairs Department.